

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Mr. B.K. Behura,  
Sr. Adv. counsel appears  
with Ms. S.L. Patnaik,  
Adv. appears for R-2  
and R-3

Preliminary object  
filed by R-2 & 3 reg  
admissibility,  
copy not served.  
for further order

Regd

14.7.2003

Applicant is absent  
on call. Res. 1 continues  
to remain absent. Shri B.K.  
Behura and Ms. S.L. Patnaik  
learned Advocates have  
already filed Vakalathnama  
for Res. 2 and 3 and prayed  
for a time for service of  
preliminary objection  
filed by them. Time granted  
till 28.7.2003 for service.

REGISTRAR

copy 1 recd.  
objection not served.  
for further order.

Regd

28.7.03

Applicant is absent.  
Ld. counsel for Res. 2 and 3  
files Memo stating therein  
that copy of the preliminary  
objection filed sent to the  
applicant by Regd. Post  
(postal receipt enclosed  
with the Memo). Res. 1  
continues to remain absent  
and no steps taken by him  
to file any counter. Therefore,  
put up before the Bench for  
further orders.

REGISTRAR

ORDER DATED 07.11.2003.

Heard Mr. J.K. Das, learned counsel  
appearing for the Applicant and Mr. B.K. Behura,  
learned Senior Counsel (being duly assisted  
by Ms. S.L. Patnaik) appearing for the Railways.  
In course of hearing, the Advocate for the  
Applicant has filed a Memorandum seeking  
permission to withdraw the present Original  
Application with liberty to file a properly  
constituted fresh Original Application. A copy  
of the said Memorandum dated 7.11.2003 has  
also been served on the learned counsel  
appearing for the Railways. On the face of  
the prayer made in the Memorandum dated  
7.11.2003, this Original Application is  
permitted to be withdrawn with liberty to the  
Applicant to file a properly constituted  
Original Application, if so advised. This  
Original Application is accordingly disposed  
of. No costs.

vice-Chairman 7/11/03

Member (Judl.)

07.11.03